

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 2356**

TO BE ANSWERED ON THE 03RD AUGUST, 2021/ SRAVANA 12, 1943 (SAKA)

RAPE CASE

2356. SHRI ARJUN LAL MEENA:

SHRI P.P. CHAUDHARY:

SHRI RANJEETSINGH HINDURAO NAIK NIMBALKAR:

SHRI CHANDRA PRAKASH JOSHI:

SHRI SANGAM LAL GUPTA:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the State of Rajasthan had recorded the highest number of rape cases in the year 2019;**
- (b) if so, the details thereof, including the number of victims both above and below the age of eighteen;**
- (c) the details of the number of arrests made with respect to cases concerning rape in the State of Rajasthan along with the number of convictions and the pendency of such cases;**
- (d) whether the Government has provided any direction to the State with regards to stopping prevaenting the crimes against women; and**
- (e) if so, the details thereof?**

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI AJAY KUMAR MISHRA)

(a) & (b): National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". The published reports are available till the year 2019. A total of 6001 cases have been registered under the provisions of Indian Penal Code and Protection of Children from Sexual Offences Act, 2012, for rape in Rajasthan in the

year 2019, in which 4737 victims are above the age of 18 years and 1318 victims are below the age of 18 years.

(c) The details are as below:

Number of arrests made in the year 2019	Cases convicted in the year 2019	Cases Pending trial at the end of the year 2019
4522	842	12249

(Source: NCRB)

(d) & (e): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime including crime against women and girls rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws.

The Ministry of Home Affairs (MHA) has taken steps to strengthen legislative provisions to deal with incidents of sexual offences against women and girls. Government of India has also issued advisories to the States/ Union Territories from time-to-time emphasizing for strict actions to be taken by the police in cases of crimes against women, including sexual assault. The advised action includes mandatory registration of FIR, where required 'Zero FIR' to be filed; immediate examination of victim by a recognized medical practitioner; use of Sexual Assault Evidence

Collection Kit for collection of evidence for forensic examination; close tracking of such cases for completion of investigation in two months etc as well as adherence with Standard Operating Procedure for investigation and prosecution of Rape against women as issued by Bureau of Police Research & Development. Copies of these advisories are available at www.mha.gov.in.
